

should help me in the discharge of my duties. In this manner it is not possible. If any hon. Member can get up any moment he likes and says anything he desires, it will not be possible to conduct the business of the House I would request the hon. Members in the Opposition just to consider over this.

श्री बागड़ी : जो जनता की मांग है उस को आपके सामने रखना मारा धर्म है ।

Mr. Speaker: Papers to be laid.

12.23 hrs.

#### PAPERS LAID ON THE TABLE

##### NOTIFICATIONS UNDER PRESS AND REGISTRATION OF BOOKS ACT, ETC.

**The Minister of Information and Broadcasting (Shri B. Gopala Reddi):** I beg to lay on the Table a copy each of the following notifications:—

- (i) The Registration of Newspapers (Central) Second Amendment Rules, 1963 published in Notification No. G.S.R. 723 dated the 27th April, 1963, under sub-section (2) of section 20A of the Press and Registration of Books Act, 1867. [Placed in Library. See No. LT-1466/63]
- (ii) The Cinematograph (Censorship) Amendment Rules, 1963 published in Notification No. GSR 882 dated the 25th May, 1963, under sub-section (3) of section 8 of the Cinematograph Act, 1952. [Placed in Library. See No. LT-1418/63]
- (iii) On behalf of Shri C. R. Pat-tabhi Raman, I beg to lay on the Table a Copy of the Working Journalists (Conditions of Service) and Miscellaneous Provisions (Amendment) Rules, 1963 published in Notification No. GSR 1320 dated the 10th August, 1963 under sub-section (3) of section 20 of

the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955. [Placed in Library. See No. LT-1467/63]

##### NOTIFICATIONS UNDER THE MINIMUM WAGES ACT, ETC.

**The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malaviya):** I beg to lay on the Table:—

- (i) a copy each of the following Notifications under section 30 of the Minimum Wages Act, 1948:—
  - (a) The Minimum Wages (Central) Amendment Rules 1963 published in Notification No. G.S.R. 945 dated the 1st June, 1963.
  - (b) The Minimum Wages (Central) Second Amendment Rules, 1963 published in Notification No. G.S.R. 1213, dated the 20th July, 1963. [Placed in Library. See No. LT-1468/63.]
- (ii) a copy each of the following papers:—
  - (a) The Coal Mines (Amendment) Regulations, 1963 published in Notification No. G.S.R. 1165 dated the 6th July, 1963, under sub-section (7) of section 59 of the Mines Act, 1952. [Placed in Library. See No. LT-1469/63]
  - (b) The Dock Workers (Advisory Committee) Amendment Rules, 1963 published in Notification No. S.O. 2010, dated the 20th July, 1963, under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948. [Placed in Library. See No. LT-1470/63]
  - (c) Report of the Chief Inspector of Mines on the fatal

and U.K. on Supply of Radar  
Equipment for I.A.F.

[Shri R. K. Malviya]

accident at Junawani Manganese Mine, Madhya Pradesh, on the 1st June, 1963. [Placed in Library. See No. LT-1416/63]

- (d) Report of the Chief Inspector of Mines on the fatal accident at Kargali Quarries, Hazaribagh, Bihar, on the 4th June, 1963. [Placed in Library. See No. LT-1471/63]

paragraph? A brief gist could be given.

**Mr. Speaker:** That will be circulated. It is laid on the Table.

**Shri Jawaharlal Nehru:** As a matter of fact, a Press communique was issued about it; more than a summary was given in it and it was issued some days ago. I cannot give another summary of it except to read this out.

Statement

In the statements that I made last week I acquainted the House with certain recent developments along our borders and particularly referred to the concentration of Chinese forces along our northern borders. Since the massive Chinese attack last October, we have been engaged in building up the requisite defence potential to meet any future aggressive threat from China.

Apart from strengthening and equipping the Indian Army to meet the special defence needs of the situation along our borders, we have also been considering various ways of strengthening the Indian Air Force and our air defence arrangements.

Action has been taken to make up the deficiency in Indian Air Force transport capacity by acquisition of additional transport planes—AN-12s from the USSR, Caribous from Canada, High Altitude helicopters from France and the USSR and Fairchild Packets from the USA.

Deficiency of certain types of spares for our Air Force planes is also being made up by getting these from France and the United Kingdom.

The lack of early warning and continuous radar coverage has been another deficiency which seriously limits the capacity and the effectiveness of the Indian Air Force to provide adequate protection against a likely Chinese air threat. This deficiency is being met by an agreement reached

12.24 hrs.

MESSAGE FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

“In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 14th August, 1963, agreed without any amendment to the Export, Quality Control and Inspection) Bill, 1963, which was passed by the Lok Sabha at its sitting held on the 3rd May, 1963”.

STATEMENT RE. AGREEMENT  
WITH U.S.A. AND U.K. ON  
SUPPLY OF RADAR EQUIP-  
MENT FOR I.A.F.

**Mr. Speaker:** Statement by the Prime Minister.

**Shri Jawaharlal Nehru:** Mr. Speaker, I would gladly read this statement but if you would invite me to place it on the Table of the House, I will do so.

**Mr. Speaker:** Is it a long one?

**Shri Jawaharlal Nehru:** Five pages

**Mr. Speaker:** He may lay it on the Table of the House; I will have it circulated

**Shri Hari Vishnu Kamath:** Can you give us a summary or at least the last